

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

STARRED QUESTION NO:151

ANSWERED ON:05.03.2015

CAUVERY WATER DISPUTE

Chandrakasi Shri M.;Simha Shri Prathap

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) whether the Cauvery Management Board and Cauvery Water Regulation Committee have been constituted for the settlement of water disputes between Karnataka and Tamil Nadu and if so, the details thereof;
- (b) if not, the reasons therefor along with the action taken by the Government in this regard;
- (c) whether the Government of Karnataka has obtained approval from the existing 'Supervi- sory Committee' for the construction of new dams across Cauvery at Mekadatu; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARTI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 151 REGARDING CAUVERY WATER DISPUTE BY SHRI M. CHANDRAKASI AND SHRI PRATHAP SIMHA TO BE ANSWERED ON 5.03.2015.

(a) & (b) Cauvery Water Disputes Tribunal (CWDT) submitted its report and decision under Section 5(2) of the Inter State River Water Disputes (ISRWD) Act, 1956 on 05.02.2007. CWDT in its report has recommended that Cauvery Management Board (CMB) may be constituted to achieve the objective of the distribution of waters as per equitable share determined by the Tribunal with the assistance of Cauvery Water Regulation Committee.

The party States filed Special Leave Petitions (SLP) in the Supreme Court against the above report and decision of CWDT. Karnataka is of the view that constitution of CMB may be under- taken after the final decision of the Supreme Court in the pending civil appeals, filed by the State of Karnataka.

As per the directions of the Supreme Court dated 04.02.2013, the decision of CWDT dated 05.02.2007 has been published in the official gazette on 19.2.2013. In pursuance of directions dated 10.05.2013 of Hon'ble Supreme Court, Ministry of Water Resources has notified the constitution of pro-tem Supervisory Committee on 22.05.2013 comprising Secretary, Ministry of Water Resources, Government of India as Chairman, Chief Secretaries of concerned States and Union Territory of Pudu- chery and Chairman, Central Water Commission (CWC), New Delhi as Member and Chief Engineer, CWC, New Delhi as Member-Secretary. The objective of the Committee is to ensure implementation of the final Order dated 05.02.2007 of Cauvery Water Dispute Tribunal.

(C) & (d) The Government of Karnataka has not submitted any proposal for construction of new dams across Cauvery at Mekadatu to the Supervisory Committee.